

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION No. 3869
TO BE ANSWERED ON FRIDAY, THE 24th MARCH, 2017
3, CHAITRA, 1939 (SAKA)**

CURB THE RISING TAX ARREARS

3869. SHRI JOSE K. MANI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has given more powers to taxmen to provisionally attach property to curb the rising tax arrears;
- (b) if so, the details thereof; and
- (c) the number of officials dismissed or penalised during the last three years and the current year?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a)& (b) In order to protect the interest of revenue, the power to provisionally attach property in certain cases, where assessment is pending, is already available under section 281 B of the Income-tax Act (the Act). In the same way in order to protect the interest of revenue and safeguard recovery in search cases, an amendment in section 132 of the Act has been proposed vide Finance Bill, 2017, so as to empower an authorized officer to attach a property provisionally with the prior approval of higher authorities. It has also been proposed that such provisional attachment shall cease to have effect after the expiry of six months from the date of order of such attachment.

(c) The number of Group-A Officers dismissed and penalised (other than dismissal) during the last three years and the current year (upto 21.03.2017) is 10 and 35 respectively.
